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O.A. No. 181/2008

ORDER DATED 7th FEBRUARY, 2011

Coram:

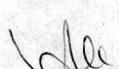
HON'BLE MR. C.R. MOHAPATRA, ADMINISTRATIVE MEMBER
&
HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER

This O.A. was filed on 31.03.2008. It came up for consideration on 30.04.2008 before the Bench, when it was ordered "put up as and when moved by the Ld. Counsel for the Applicant". Subsequently, for three years no step was taken by either the applicant or by the Ld. Counsel appearing for the applicant. When the matter was listed by the Registry and when it came up on 01.02.2011 Sri T.P. Tripathy, Ld. Counsel for the applicant sought one day adjournment to obtain instruction from his client and with the permission to call this matter on 03.02.2011. Sri Tripathy was also directed to produce the copy of W.P. (C) 2401 of 2003 during the next date of hearing which was fixed for 03.02.2011. On the next date of hearing i.e., 03.02.2011 Ms. S. Mohapatra, Ld. Counsel for the applicant requested for adjournment of the case to 07.02.2011 when Sri S. Mishra, Ld. ASC was present.

2. Today, while the order was being dictated Sri K.P. Mishra, Ld. Counsel for the applicant arrived and sought one week's time to give the clear picture about the pendency of the W.P. (C) 2401 of 2003 in the Hon'ble High Court of Orissa.

3. If the above information is not provided on or before expiry of 07 days i.e., by 14.02.2011, this O.A. will be deemed to have been dismissed.

4. Call this matter on 14.02.2011.


MEMBER JUDL.


MEMBER ADMN.

K.B.